

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 218/GT/2019**

Subject : Petition for determination of project specific tariff in respect of NLC Solar Power Station I (20 MW) – 2x10 MW (AC) solar PV power projects integrated with 8 MWhr Battery Storage System (BESS) in South Andaman at Attam Pahad and Dollygunj.

Petitioner : NLC India Limited

Respondent : Secretary (Power), Andaman & Nicobar Administration

Date of hearing : **13.4.2021**

Coram : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties present : Shri M.G.Ramachandran, Senior Advocate, NLCIL  
Ms. Anushree Bardhan, Advocate, NLCIL  
Ms. Tanya Sareen, Advocate, NLCIL  
Shri Anil Kumar Sahni, NLCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. At the outset, the learned Senior counsel for the Petitioner submitted that out of the 20 MW Solar Project with BESS (battery energy storage system), 2.5 MW Solar PV was commissioned on 31.12.2018 and the remaining solar capacity including BESS, has been commissioned on 30.6.2020. He, therefore, prayed that since the entire project has been commissioned, the Petitioner may be granted two months' time to file amended petition, with all relevant information.

3. None appeared on behalf of the Respondent, despite notice. The Commission accepted the request of the learned Senior Counsel for the Petitioner and adjourned the hearing. The Petitioner shall file amended petition on or before 15.6.2021, with advance copy to the Respondent, who shall file its reply by 25.6.2021. The Petitioner may file its rejoinder, if any, by 30.6.2021.

4. Matter shall be listed in due course for which separate notice will be issued to the parties.

By order of the Commission

Sd/  
(B. Sreekumar)  
Joint Chief (Law)

